GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3477 ANSWERED ON:12.02.2014 INTERCONNECTIVITY OF COURTS Chavan Shri Harischandra Deoram;Maadam Shri Vikrambhai Arjanbhai;Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the current status of e-Court Project for computerization of District and Subordinate Courts;

(b) the total number of courts converted into e-Court and functioning as `paperless` courts, State-wise;and

(c) the time by which all the courts in the country would be computerized/ connected to each other?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (c) As on 31st December 2013, 13227 district and subordinate courts have been computerised across the country against the target of 14249 district and subordinate courts to be computerised under eCourts Project by 31st March 2014. A total of 14061 district and subordinate courts are likely to be computerised by this project deadline. Computerisation of balance district and subordinate courts can be taken up only after sites are made ready by the respective State Governments. Paperless functioning of courts is not envisaged under the project. High Court wise status of computerisation upto 31st December 2013, except for Delhi High Court which has undertaken computerisation of all district and subordinate courts under its jurisdiction outside the project, is as below:

sI.No. High Court No. of Courts Computerised

1 Allahabad 1964

2 Andhra Pradesh 678

3 Bombay 1954

4 Calcutta 770

5 Chhattisgarh 182

6 Gujarat 912

8 Madhya Pradesh 1100

9 J&K 131

10 Jharkhand 444

11 Rajasthan 787

12 Karnataka 754

13 Kerala 365

14 Madras 641

15 Orissa 411

16 Patna 788

17 Punjab & Haryana 678

18 Himachal Pradesh 100

19 Sikkim 10

20 Uttarakhand 174

21 Tripura 55

22 Manipur 24

23 Meghalaya 7

TOTAL 13,227